

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date : 06/05/2016

Appeal No.90 of 2016

Adventz Finance Private Limited
A company incorporated under the
Companies Act, 1956, having its registered
office at 31, B.B.D. Bagh (S),
Hong Kong House, Kolkata – 700 001.

... Appellant

Versus

1. Securities and Exchange Board of India
SEBI Bhavan, Plot No.C-4A, G-Block,
Bandra-Kurla Complex, Bandra (East),
Mumbai – 400 051.
2. Jai Annanya Investments Private Limited
A company incorporated under the
Companies Act, 1956, having its
registered office at BIA Merline Chambers,
18, Abdul Hamid Street, 1st Floor,
Room No.101A, Kolkata – 700 069.

... Respondents

Mr. Gaurav Joshi, Senior Advocate a/w Ms. Vaneesa Agrawal, Advocate for
the Appellant.

Mr. J.P. Sen, Senior Advocate a/w Mr. Nishit Dhurva, Mr. Chirag Bhavsar and
Ms. Saloni Kothari, Advocates i/b MDP & Partners for Respondent No.1.

Mr. P.N. Modi, Senior Advocate a/w Mr. Neville Lashkari, Advocate i/b
Mr. Jaikishan Lakhwani, Advocate for Respondent No.2.

WITH
Appeal No.97 of 2016

Jai Annanya Investments Private Limited
A company incorporated under the
Companies Act, 1956, having its
registered office at BIA Merline Chambers,
18, Abdul Hamid Street, 1st Floor,
Room No.101A, Kolkata – 700 069.

... Appellant

Versus

Securities and Exchange Board of India
SEBI Bhavan, Plot No.C-4A, G-Block,
Bandra-Kurla Complex, Bandra (East),
Mumbai – 400 051.

... Respondent

Mr. P.N. Modi, Senior Advocate a/w Mr. Neville Lashkari, Advocate i/b
Mr. Jaikishan Lakhwani, Advocate for the Appellant.

Mr. J.P. Sen, Senior Advocate a/w Mr. Nishit Dhurva, Mr. Chirag Bhavsar and
Ms. Saloni Kothari, Advocates i/b MDP & Partners for the Respondent.

CORAM : Justice J.P. Devadhar, Presiding Officer
Jog Singh, Member
Dr. C.K.G. Nair, Member

Per : Justice J.P. Devadhar (Oral)

1. Counsel for SEBI states that the representation made by the Appellant in Appeal No.90 of 2016 on 28/3/2016 and representations made by the Appellant in Appeal No.97 of 2016 on 13/10/2015 and 5/1/2016 respectively would be considered and appropriate orders would be passed within a period of seven weeks from today. Statement made by Counsel for SEBI is accepted.
2. In view of the aforesaid statement, Counsel for the Appellants in both the Appeals, do not press the Appeals.
3. Both the Appeals are disposed of in the above terms with no order as to costs.

Sd/-
Justice J.P. Devadhar
Presiding Officer

Sd/-
Jog Singh
Member

Sd/-
Dr. C.K.G. Nair
Member

06/05/2016
Prepared & compared by-ddg